

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 51276 of 2018

(Arising out of Order-in-Appeal No. 67 (NG)ST/JPR/2018 dated 14.02.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Jaipur)

M/s Shilpa Alloys Pvt. Ltd.
156, Industrial Area, Jhotwara,
Jaipur.

Appellant

VERSUS

**The Commissioner, Central Goods & Service
Tax, Jaipur**

Respondent

Appearance

None – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 03/07/2023

Final Order No. 50826/2023

Justice Dilip Gupta

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Justice Dilip Gupta)
President

(Hemambika R. Priya)
Member (Technical)

RM

